

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). At present there is no proposal to set up any such unit in the central public sector in Kerala.

[*Translation*]

Plots in Lieu of Land Acquisition

310. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to de-notify such acquired land in Delhi which has been inhabited by people and where notice for acquisition of such land has since been issued;

(b) if so, the time by which it is likely to be done;

(c) if not, the reasons therefor;

(d) whether civic amenities have been provided by the DDA to the residents of those areas which have been acquired;

(e) if not, the reasons therefor and the time by which these facilities are likely to be provided;

(f) the number of persons to whom alternate residential plots have been given by DDA against their acquired land and the number of those whom such plots of land have not yet been allotted; and

(g) the reasons for not allotting plots of land to them?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) to (e). Question does not arise.

(f) Out of 8176 cases recommended by the Delhi Administration, DDA allotted 5945 alternate residential plots upto 31st December, 1989.

(g) Non-availability of sufficient number of developed residential plots.

Compensation to Farmers

311. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that DDA had acquired the land in the recent past from Farmers of Delhi at cheap rates and is selling the same at high rates;

(b) if so, the details thereof and the reasons therefor;

(c) whether Government propose to give additional compensation to the farmers; and

(d) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir. The land is being acquired by Delhi Administration under the provisions of Land Acquisition Act, 1894 as amended in 1984 for the planned development of Delhi and is placed at the disposal of the DDA for its development and disposal according to plan. The rate at which land is allotted for various schemes is determined by taking into account, the cost of its acquisition, development charges etc.

(b) Question does not arise in view of the position stated against (a) above.

(c) and (d). The additional compensation (enhancement) to the farmers is assessed by the Addl. District Judge under the provisions of the Land Acquisition Act, 1894 as amended in 1984. The Act provides that the land owners whose land has been acquired can prefer an appeal with the Court of the Addl. District Judge for enhancement of compensation awarded by the Land Acquisition Collector. Therefore, the question of payment of additional compensation by the Government over and above the amount awarded by the Addl. District Judge does not arise.

[English]

Short supply of edible oils

312. SHRI K. MANVENDRA SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether short supply of edible oils was made to the Fair Price Shops in the Country after the general election; and

(b) if so, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). No, Sir. Monthly allocations of edible oil in the PDS are made keeping in view the overall availability of indigenous oils. Supplies through PDS are supplemental in nature and are not intended to meet the total requirement of the consumers. Gener-

ally, by December, the festival season is over, and with the arrival of fresh indigenous oils in the market, relatively lower allocations are made.

Salt Iodisation and Ban on Kesari Dal

313. SHRI K. MURALEEDHARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the policy of Government regarding iodisation of edible salt and the ban on Kesari Dal;

(b) whether non-iodised salt has been banned in the States like Madhya Pradesh and Rajasthan;

(c) if not, the reasons therefor;

(d) whether Kesari Dal is still being sold in many States; and

(e) if so, the steps Government purpose to take to check sale of Kesari Dal and non-iodised salt?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) to (e). In order to control the problem of goitre and other Iodine Deficiency Disorders in the country, the Government of India have laid down a policy for Universal Iodization of salt in a phased manner by 1992. The targets for achieving the universal salt iodization are given below:

<i>Year</i>	<i>Target of Salt Iodization (in lakh M. Tonnes)</i>	<i>Achievement</i>
1	2	3
1986-87	7.00	7.73
1987-88	12.00	16.87
1988-89	22.00	21.90